

(28)

Per Tribunal

Date: 15/4/04

Applicant in Person/by
Advocate/Respondent by

Y. Datta
for self

Council.....T.O.....

The matter adjourned to 21/4/04

For


Dy. Registrar

R
19/4/04

28) Dt. 21/04/2004

None for the applicant. Respondents by
MS. D. Fernandez for Sh. Suresh Kumar,

Adjourned to 28/5/2004.


(S. G. Deshmukh)
M(J)


(A. K. Agarwal)
V(C(A))

(33)

Per Tribunal

Date: 28/5/04

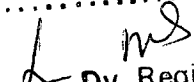
Applicant in Person/by
Advocate/Respondent by

None

Council.....T.O.....

The matter adjourned to 07/6/04

For


Dy. Registrar

R
28/5/04

R
31/5/04

Dated: 7.6.2004 (15)

None for the applicant
Respondents by Ms. D. Fernandez for
Shri Suresh Kumar.

It is seen that nobody appeared
on behalf of the applicant on the
last 4 dates, twice before Tribunal
and twice before Registrar. This
Case had been taken out from some-
one list and notices were duly issued
to the parties on 1.3.2004. Notices
have not been returned, hence the
notices ~~have~~ deemed to have been served.
This case is of 1999. It seems that
the applicant is not interested in
pursuing the case any more. O.A. is
dismissed for non prosecution.

(Mu Zaffar Hussain)
M(J)

(Grand Kumar Shetty)
M(A)

all

9/6/2004
Order/Judgement despatched
to Applicant/Respondent(s)
on 6/7/04

12-2